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Resolution of Poodichery Non-Secretariat Ministrial Staff Association

546. SHRI S. SIVAPRAKASAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a copy of the resolution passed by the Pondicherry Non-Secretariat Ministerial Staff Association on 29th January, 1973, has been received by the Central Government;

(b) if so, what was the reaction of Pondicherry Administration thereto; and

(c) the number of such resolutions in respect of which the Pondicherry Administration sought the approval of the Central Government and with what result?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) A copy of the Resolutions passed by the Association on 29th January, 1973 has been received by Pondicherry Administration.

(b) The reaction of the Pondicherry Administration is given in the statement placed on the Table of the House.

(c) The Administration has need to seek the approval of ment of India on any matter the Resolutions so far.

Statement

Reaction of Pondicherry Administration on the Resolutions passed by the Pondicherry Non-Secretariat Ministerial Staff Association on 29-1-1973.

Out of eleven resolutions, only five pertain to service matters. Action taken on these resolutions by the Pondicherry Administration is mentioned below:—

(1) Introduction of Central Staffing pattern and Central Procedure.

There appears to be no prescribed Central staffing pattern. Further there are no orders of the Government of India to the effect that the Administration should follow staff pattern of Central Government if any. Therefore, the Administration is having a pattern suited to the needs of each Department. The Administration has already prescribed office procedure based on system followed in the Tamil Nadu Secretariat as it was most suited for this Admn.

(2) Creation of selection grade posts in the cadre of U.D.C.s/Head Clerks.

The Pay Commission have made recommendations about creation of selection grade posts. Further action will be taken after decisions of the Government of India are known on the Pay Commission's recommendations.

(3) Promotion from lower grade to higher grade strictly on seniority basis.

According to the orders of the Government of India, selection posts should be filled only on the basis of merit with due regard to seniority and non-selection posts on the basis of seniority subject to rejection of the unfit. Promotions are being made on this basis.

(4) (a) Setting up of Joint Consultative Machinery—Question of setting up separate Councils for Union territories is under consideration of the Government of India.

(b) Fixation of work load to L.D.Cs, U.D.Cs etc. Action has already been taken to fix work load. Orders will be issued in due course.

(5) Harassment or ill-treatment of staff.

No case of harassment or ill-treatment of staff has come to the notice of the Administration. No action therefore is needed.

Salt Prices

331. SHRI IBRAHIM KALANIYA: Will the Minister of INDUSTRIAL DEVE-LOPMENT AND SCIENCE AND TECH-NOLOGY be pleased to state:

(a) the rate (per tonne) of salt prevailing in Assam, Bihar and Gujarat;

(b) whether it is a fact that due to short supply of railway wagons the rate of salt was at an exhorbitant price level during the last year;

†Transferred from the 7th May, 1974.

(c) if so, what were the rates in these States during last year; and

Written Answers

(d) what steps Government propose to take to reduce the price of salt in Assam and Bihar when salt is available in abundance in Gujarat?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT (SHRI ZIAUR RAHMAN ANSARI): (a) The information is being obtained and will be placed on the Table of the House.

(b) No, Sir.

(c) Does not arise.

(d) In order to improve general availability of salt the Ministry of Shipping and Transport have been requested to arrange for more ships to increase the carriage of salt from West Coast to Calcutta. We are recommending priority movement of wagons to the Railway Board for meeting the requirements of the states where scarcity is reported. With a view to reviewing the existing Zonal Scheme for distribution of salt. Government have also appointed a high level Committee under the Chairmanship of the Minister of State for Industrial Development.

National Institute of Design, Ahmedabad

391. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

SHRIMATI RATHNABAI SREE-NIVSA RAO:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Review' Committee on the National Institute of Design. Ahmedabad has submitted its report;

(b) if so, the details of the recommendations made by the Committee; and

(c) the decision taken by Government thereon?

†Transferred from the 7th May, 1974.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRA-MAN1AM): (a) Yes, Sir.

(b) A statement giving the major recommendations of the Committee is enclosed. Copies of the Review Committee Report have already been sent to the Parliament Library.

(c) It is under active consideration of the Government.

Statement

1. Finding the right Director and giving him the best opportunity for functioning must be the first task of the new Governing Council.

2. The existing nuclear of the stall' could be expanded and recognised to fulfil the rei'ommendations of this report.

3. The Institute must prepare the students for a rewarding professional career. The teacher-student ratio must be such as to foster high quality standards. The net for students has to be cast for more widely than at present and the programmes better matched to existing career opportunities.

4. A suitable student habitation must be given top priority.

5. Students should serve a period of internship either at an extension centre or elsewhere.

6. It has been proposed that the membership of the Governing Council be broadbased.

7. A number of committees, under the Governing Council have been proposed including a Standing Committee and Committees for personnel finance and budget, buildings and works and selection.

8. A frame work for salaries and staff retaliations has been recommended by the management institutions. The Report suggests that the Governing Council and the Director should study it as an illustrative scheme and devise their own staff regulations to suit the NID's character.